

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 659 OF 2017 IN
DFR NO. 2432 OF 2017**

Dated: 6th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Pithampur Audyogik Sangathan

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Ritika Singhal
Mr. Saransh Shaw for R-1

Mr. Aashish Anand Bernard
Mr. Paramhans for R-2

ORDER

Learned counsel for respondent No.2 seeks three more days' time to file reply to the application for condonation of delay. He may take steps to file the same on or before 11.12.2017 after serving copy on the other side.

List the matter on **11.01.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**